

Government has enacted the Unorganised Workers' Social Security Act, 2008. Equal Remuneration Act, 1973 provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. Workers also get benefits under various social welfare legislation like Employees State Insurance Act, 1948, Employees Compensation Act, 1923, Payment of Gratuity Act, 1972, Payment of Bonus Act, 1965 and Building and Other Construction Workers Act, 1996. The coverage of establishments under The Employees' Provident Fund & Miscellaneous Provisions (EPF&MP) Act has been enlarged to include construction workers.

Appointment of presiding officer at CGIT-cum-labour court at Dhanbad

†344. SHRI RAM NATH THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether hearings on cases pertaining to labourers have stopped completely in Central Government Industrial Tribunal! cum- Labour Court (CGIT-cum-LC), Dhanbad as there is no presiding officer in above court since October, 2015;

(b) by when Government would appoint a presiding officer there; and

(c) by when Government proposes to set up a separate CGIT-cum-LC in Bihar, as even after 15 years of bifurcation of the State, labourers of organised and unorganised sector in Bihar who fall under purview of Centre have to face great difficulties in travelling to Dhanbad in Jharkhand for being present for hearings in labour court, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) There are two Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-LCs) at Dhanbad viz. CGIT-cum-LC, Dhanbad-I and CGIT-cum-LC, Dhanbad-III. Presiding Officer of CGIT-cum-LC, Dhanbad-I has been given the additional charge of the vacant post of Presiding Officer, CGIT-cum-LC, Dhanbad-II, till regular Presiding Officer is appointed. The Search-cum-Selection Committee has already recommended a panel of Judicial officers for appointment to the post of Presiding Officer, CGIT-cum-LC, Dhanbad-II for the approval of the competent authority.

(c) There is no such proposal under consideration in the Ministry at present.

Model law for labour for opening malls and shops 24x7

345. SHRI M.P. VEERENDRA KUMAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to make a model law for the labour to keep open malls and shopping areas 24x7;

†Original notice of the question was received in Hindi.